

2. The assesseees have preferred applications under consideration dated 26/02/2021 for withdrawal of the appeals.
3. During the course of hearing, Id.counsel for the assesseees has submitted that since assesseees have availed the immunity scheme i.e. Vivad Se Vishwas under the Direct Tax Vivad se Vishwas Act, 2020 and the Income Tax Department has issued Forms No.3, dated 18/01/2021 in response to the applications filed by the assesseees under the scheme, therefore appeals of the assesseees may be allowed to be dismissed as withdrawn with liberty to seek recall of the orders in case any unforeseen circumstances would arise in future.
4. The Ld. DR has raised no objection, if the appeals of the assesseees are allowed to be dismissed as withdrawn.
5. Having heard both the parties and perused the applications for withdrawal of the appeals and Forms No.3 (Copy already on record) issued by the Department. Considering the facts and circumstances of the case, the appeals of assesseees are liable to be dismissed as withdrawn with liberty to seek recall of the order as prayed for in accordance with law, hence ordered accordingly.
6. In the result, appeals of the assesseees are dismissed as withdrawn.

Order Pronounced in open Court on this 02nd day of March, 2021.

Sd/-
(D.S.SUNDER SINGH)
ACCOUNTANT MEMBER

sd/-
(N.K.CHOUDHRY)
JUDICIAL MEMBER

Dated: 02nd March, 2021.

vr/-

Copy to:

1. The Assessee -

- a) Ponnapati Vijaya Krishna Reddy
- b) Ponnapati Eswar Reddy

Both are r/o

*C/o P.Gopi Krishna, CA, M/s. V.Rao & Gopi, D.No.26-10-1,
2nd Floor, Darga Road, Nagarampalem, Guntur.*

- 2. *The Revenue - ITO, Ward-1, Narasaraopet.*
- 3. *The Pr.CIT, Guntur.*
- 4. *The CIT(A)-2, Guntur.*
- 5. *The D.R., Visakhapatnam.*
- 6. *Guard file.*

By order

(VUKKEM RAMBABU)
Sr. Private Secretary,
ITAT, Visakhapatnam.